

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 117
(IB)-178/ND/2021

IN THE MATTER OF:

Arun Kumar Mittal	...	Applicant
Vs.		
M/s SPM PVC Industries Pvt. Ltd.	...	Respondent

Order under Section 9 of IBC.

Order delivered on 09.07.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Palak Grover, Adv.
For the Respondent :

ORDER

Learned Counsel for the applicant states that the service is complete on the Corporate Debtor and service affidavit has been filed. None appears for the Corporate Debtor. Corporate Debtor is given one chance to file its defence, if any, else matter will be proceeded ex parte. Let the copy of this order be served to the Corporate Debtor by the Learned Counsel for the applicant.

List on 07.09.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

MUKESH